

Annexure-3

Name of the Corporate Debtor: ER TEXTILES LIMITED- UNDER CIRP; Date of Commencement of CIRP: 14.01.2022; List of Creditors (Version-3) as on: 23/06/2022

Sl No.	Name of Creditor	Details of Claim received		Details of Claims Admitted						Amount of claim not admitted	Amount of Claim under Verification	Remarks, if any		
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Stressed Assets Stabilization Fund	28.01.2022	13,88,47,13,568.00	13,88,47,13,568.00	Secured	13,88,47,13,568.00	13,88,47,13,568.00	NO	88.80%	NIL	NIL	NIL	NIL	Admitted subject to further verification
2	Punjab & Sind Bank	28.01.2022	1,46,06,35,892	1,46,06,35,892	Secured	1,46,06,35,892	1,46,06,35,892.00	NO	9.34%	NIL	NIL	NIL	NIL	Admitted subject to further verification
3	Life Insurance Corporation of India	08.04.2022	29,06,96,827.00	29,06,96,827.00	Secured	29,06,96,827.00	29,06,96,827.00	NO	1.86%	NIL	NIL	NIL	NIL	Admitted subject to further verification
TOTAL			15,63,60,46,287.00	15,63,60,46,287.00		15,63,60,46,287.00	15,63,60,46,287.00		100.00%					
<i>Note : List of creditors is subject to revision/further verification on subsequent receipt</i>														
NO Stressed Assets														
TE: Stabilization Fund														
Deed of Hypothecation dated 10.05.2001 creating charge in favour of IDBI in respect of whole of the movable properties including movable plants & machinery, machinery spares, tools and accessories and other movables both present and future (save and except book debts), whether installed or not and whether lying loose or in cases or which are lying or stored in or about or shall hereinafter from time to time during the continuance of the security of these presents be brought into or be stored or be in or about all the company's factories, premises and godowns or wherever else the same may be or be held by any party to the order or disposition of the company or in the course of transit or on high seas or on order, or delivery, howsoever and wheresoever in the possession of the company and either by way of substitution or														
Mortgage by deposit of title deeds dated 22.04.2002 in respect of : (a) All those pieces and parcels of land admeasuring 20.04 acres situated at village Mugalapally, Hosur Taluk, Krishnagiri District in the state of Tamil Nadu (b) All those pieces and parcels of land admeasuring 47.175 acres situated at Village Nariganapuram in Hosur Taluk, Krishnagiri District in the state of Tamil Nadu. (c) All those pieces and parcels of land admeasuring 1.260 acres situated in Village Sanamangalam, Hosur Taluk, Krishnagiri District in the state of Tamil Nadu. (d) All those pieces and parcels of land admeasuring 35.730 acres situated in Village Amuthakondapalli, Hosur Taluk, Krishnagiri District in the state of Tamil Nadu, together with all the buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.														
3 Guarantee:														
Personal Guarantees of Shri Grandhi Eswara Rao, Late Smt Grandhi Saraswathi and Ms. Grandhi Sarita.														


ANUP KUMAR SINGH
 INSOLVENCY PROFESSIONAL
 IP Registration No.- IBB/PA-001/IP-P00153
 2017-2018/10322

Pledge of
4 Shares:
Shri Grandhi Eswara Rao - 3,30,00,000 fully paid up Equity Shares having face value of Rs. 10/- per share
Shri Grandhi Eswara Rao- 33400000 partly paid up Equity shares having face value of Rs. 10/- per share
Smt. Grandhi Saraswathi- 110, 00,000 partly paid up equity shares having face value of Rs. 10/- per share
Ms. Grandhi Sarita- 50,00,000 partly paid up Equity shares having face value of Rs. 10/- per share
Agreement for pledge of shares(2 Nos.) dated 10.05.2001 executed by Shri Eswara Rao, Late Smt. Grandhi Saraswathi and Ms. Grandhi Sarita in respect of pledge of following equity shares of ER Textiles Limited


NO
TE: Punjab & Sind Bank

1 Equitable mortgage and First Charge on all company's movables and immovable properties, both present and future on pari passu charge basis with other term lenders, subject to chage on Current Assets to the working capital lenders. Mode of charge will be as ceded to IDBI.

COLLATERAL
SECURITY
(i) Pari Pasu second charge on all present and future current assets of the company (1st Charge with working capital bankers)
(ii) Pledge of shares, held by promoters in the company, aggregating to 54.57 % of total equity capital of company with voting rights and duly executed blank transfer deeds on pari passu basis.

NO
TE: Life Insurance Corporation of India (LIC of India) (Charge is pari pasu with IDBI)

1 First Charge on all immovable properties of the company
2 First Charge on all movable assets of the company
3 Personal Guarantee of the promoters, viz, Shri G eswara Rao, Smt G Saraswathi and Kum. G Sarita


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